

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO.3973
TO BE ANSWERED ON 10.08.2018

RULES UNDER PROHIBITION OF CHILD MARRIAGE ACT

3973. SHRI S.P. MUDDAHANUME GOWDA:
SHRI B.V. NAIK:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the State Governments are supposed to formulate rules under the Prohibition of Child Marriage Act (PCMA), 2006;
- (b) if so, the details thereof indicating the names of States which have formulated and those which are yet to formulate the same along with the steps taken to expedite this process in all the States;
- (c) whether no Central rules have been framed under the said Act;
- (d) if so, the mechanism which have been followed by different States in the absence of Central rules; and
- (e) the status of implementation of the Act in different States, the number of complaints registered and resolved, State-wise ?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

- (a) to (d) : The Government of India is concerned about the prevalence of child marriages in the country and has enacted the Prohibition of Child Marriage Act (PCMA), 2006. The Act authorises the States Governments to frame Rules for carrying out the provisions of the Act. All States/UTs have reportedly framed Rules as envisaged under the Act except Uttar Pradesh, Meghalaya and Nagaland. The State of Meghalaya and Nagaland have not framed the Rules as Child Marriage is not in prevalence. However, they have adopted the Prohibition of Child Marriage Act (PCMA), 2006.
- (e) : As per the National Crime Records Bureau (NCRB) data, a total number of 280 cases in 2014 and 293 cases in 2015 were registered under the Prohibition of Child Marriage Act (PCMA), 2006. The State-wise Cases Registered (CR) and Person Convicted under the Prohibition of Child Marriage Act, 2006 during 2014-2015 are at **Annexure-I**.

Annexure -I

Annexure referred to in reply to Part (e) of the Lok Sabha Unstarred Question No.3973 for 10.08.2017 regarding Rules Under Prohibition Of Child Marriage Act

No. of Cases Registered (CR) and Person Convicted (PCV) under the Prohibition of Child Marriage Act, 2006 during 2015 and 2016

Sl. No.	State/UT	2015		2016	
		CR	PCV	CR	PCV
1	Andhra Pradesh	15	0	19	2
2	Arunachal Pradesh	0	0	0	0
3	Assam	14	0	23	0
4	Bihar	0	0	0	0
5	Chhattisgarh	6	0	8	0
6	Goa	0	0	0	0
7	Gujarat	9	16	12	8
8	Haryana	14	1	14	0
9	Himachal Pradesh	1	0	0	0
10	Jammu & Kashmir	0	0	0	0
11	Jharkhand	1	0	4	0
12	Karnataka	35	0	51	1
13	Kerala	13	2	8	0
14	Madhya Pradesh	9	17	9	0
15	Maharashtra	24	0	16	0
16	Manipur	0	0	0	0
17	Meghalaya	0	0	0	0
18	Mizoram	0	0	0	0
19	Nagaland	0	0	0	0
20	Odisha	1	0	15	0
21	Punjab	5	0	8	0
22	Rajasthan	6	0	12	0
23	Sikkim	0	0	0	0
24	Tamil Nadu	77	11	55	18
25	Telangana	15	0	19	0
26	Tripura	2	0	1	0
27	Uttar Pradesh	4	6	3	0
28	Uttarakhand	1	0	1	0
29	West Bengal	40	0	41	0
30	A & N Islands	1	0	1	0
31	Chandigarh	0	0	0	0
32	D & N Haveli	0	0	0	0
33	Daman & Diu	0	0	0	0
34	Delhi	0	0	1	0
35	Lakshadweep	0	0	0	0
36	Puducherry	0	0	5	0
	Total	293	53	326	35